

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00834/2019
Chandigarh, this the 12th day of September, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Jatinder Singh son of Sh. Harinder Singh, aged 35 years, Bus Driver (D-924), (Group C), Chandigarh Transport Undertaking, Chandigarh, Resident of Village Khizrabad, Tehsil Kharar, District Mohali – 140109.

....**Applicant**

(Present: Mr. J.R. Syal, Advocate)

Versus

1. Union of India through Secretary Ministry of Home Affairs, North Block, New Delhi – 110001.
2. Union Territory, Chandigarh, through Secretary Transport, U.T. Chandigarh, Deluxe Building, Sector 9, Chandigarh – 160009.
3. Divisional Manager-cum-Director, Transport, Chandigarh Transport Undertaking, Chandigarh Industrial Area, Phase-I, Chandigarh – 160002.

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Respondents

(Present: Mr. Arvind Moudgil , Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The solitary prayer made by the applicant, in this O.A., is for issuance of a direction to the respondents to decide his claim, as raised in representations dated 04.07.2017, 24.08.2017, 17.12.2018 and 30.01.2019 (Annexure A-7 to A-10) and legal notice dated 14.03.2019 (Annexure A-11).
2. Issue notice.
3. At this stage, Mr. Arvind Moudgil, Advocate, appears and accepts notice. He does not object to the disposal of the O.A. in the above terms.

4. In the wake of the above, the O.A. is disposed of, in limine, with a direction to the Competent Authority amongst the respondents, to whom representations have been addressed, to take a call and decide the claim, in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. The order so passed be communicated to the applicant.

5. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

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